

(c) if not, the reasons for delay in holding the draw;

(d) if the draw has been held, the details of the successful applicants category-wise, separately; and

(e) the time by which the flats are likely to be allotted to successful applicants?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) The total number of applications received category-wise under Ambedkar Awas Yojana, 1989, is as follows:—

Category	No. of applications
M.I.G.	7123
L.I.G.	20903
JANTA	9922
Total	38018

(b) and (c) The Ambedkar Awas Yojana envisages holding of two types of draws—first for preparation of priority list of successful registrants and the second for allotment of flats. None of these draws has been held and allotments of flats made so far. This is mainly due to stay orders from the High Court and the time taken to process the applications.

(d) Question does not arise.

(e) All successful registrants are likely to be allotted flats by 1994-95.

### Atrocities on STs/Harijans/Tribals

[*Translation*]

\*297. SHRI RAM BADAN: Will the Minister of WELFARE be pleased to state:

(a) the number and details of cases of atrocities on scheduled tribes/harijans/tribals registered during the last six months state-wise;

(b) whether the Government have formulated any policy to check/reduce such atrocities; and

(c) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI): (a) Based on the information available, two statements (Statement No. I for Scheduled Castes and Statement No. II for Scheduled Tribes) are attached.

(b) and (c) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, has been passed to prevent commission of atrocities on Scheduled Castes and Scheduled Tribes. The Act provides for stringent punishments. Special Courts are set up and Special Public Prosecutors appointed for speedy trial of cases of atrocities under the Act. The Act provides for relief and rehabilitation to the victims of atrocities. The Government of India share the cost of the implementation of both the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 with the State Governments on a matching basis (50 : 50). The Government have issued detailed guidelines covering precautionary, preventive, punitive and rehabilitative measures to State Governments to check crimes against Scheduled Castes and Scheduled Tribes.

## STATEMENT I

Statement showing the number of cases of crimes against Scheduled Castes committed by members of Non-Scheduled Castes and Non-Scheduled Tribes during Jan.-June, 1991 as reported by State Governments/U.T. Administrations

Sl. No.	State/U.T.	Murder	Grievous Hurt	Rape	Arson	Other offences	Total	Received upto
1.	Andhra Pradesh	07	51	12	03	89	162	March, 91
2.	Bihar	15	15	25	23	179	257	June, 19
3.	Goa	Nil	Nil	Nil	Nil	Nil	Nil	May, 91
4.	Gujarat	08	43	06	09	288	354	April, 91
5.	Haryana	01	Nil	10	Nil	24	35	June, 91
6.	Himachal Pradesh	Nil	01	05	Nil	11	17	May, 91
7.	Jammu & Kashmir	Nil	Nil	02	Nil	10	12	May, 91
8.	Kerala	03	04	10	Nil	80	97	Feb, 91
9.	Madhya Pradesh	44	147	110	28	1855	2184	May, 91
10.	Maharashtra	01	05	01	Nil	62	69	Feb, 91
11.	Orissa	03	02	02	06	76	89	March, 91
12.	Punjab	10	01	01	Nil	01	13	Feb, 91
13.	Rajasthan	10	31	28	10	274	353	March, 91
14.	Tamil Nadu	01	02	02	05	160	170	April, 91
15.	Uttar Pradesh	20	35	16	19	188	278	Jan, 91
16.	West Bengal	Nil	Nil	02	Nil	02	04	March, 91
17.	Sikkim	Nil	Nil	Nil	Nil	07	07	May, 91
18.	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	Nil	Nil	April, 91
19.	Delhi	Nil	Nil	Nil	Nil	03	03	June, 91
20.	Pondicherry	01	Nil	01	01	02	05	May, 91

NOTE:— 1. The State Governments of Assam and Karnataka have not furnished data.

2. Information in respect of other States/U.T.s is Nil.

## STATEMENT II

Statement showing the number of cases of crimes against Scheduled Tribes committed by members of Non-Scheduled Castes and Non-Scheduled Tribes during Jan.-June 1991, as reported by State Governments/U.T. Administrations

1.	State/U.T.	Murder	Grievous Hurt	Rape	Arson	Other Offences	Total	Received upto
1.	Andhra Pradesh	05	06	07	06	11	35	March, 91
2.	Bihar	Nil	Nil	02	01	03	06	June, 91
3.	Gujarat	05	14	08	Nil	52	79	April, 91
4.	Himachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	May, 91
5.	Madhya Pradesh	05	36	13	01	133	188	Jan, 91
6.	Maharashtra	06	06	10	04	80	106	May, 91
7.	Manipur	02	02	Nil	Nil	Nil	04	June, 91
8.	Meghalaya	Nil	Nil	Nil	Nil	Nil	Nil	April, 91
9.	Nagaland	Nil	Nil	Nil	Nil	Nil	Nil	May, 91
10.	Orissa	Nil	02	Nil	03	26	31	March, 91
11.	Rajasthan	08	16	10	05	186	225	June, 91
12.	Sikkim	01	01	Nil	Nil	07	09	June, 91
13.	Tamil Nadu	Nil	Nil	Nil	Nil	Nil	Nil	April, 19
14.	Tripura	Nil	Nil	Nil	Nil	Nil	Nil	May, 91
15.	West Bengal	03	Nil	Nil	Nil	Nil	03	March, 91
16.	A. & N. Islands	Nil	Nil	01	Nil	Nil	01	June, 91
17.	Arunachal Pradesh	Nil	Nil	Nil	Nil	Nil	Nil	May, 91
18.	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	06	06	June, 91
19.	Daman & Diu	Nil	Nil	Nil	Nil	04	04	June, 91

NOTES:— 1. The States of Assam, Jammu & Kashmir, Karnataka, Kerala and Uttar Pradesh have not furnished the data.  
2. Information in respect of other States/U.T.s is NIL.